

IN THE HIGH COURT OF JHARKHAND AT RANCHI

W.P.(C) No. 2249 of 2020

Kamaladityya Construction Pvt. Ltd., Dhanbad through its Director Aditya Kumar Petitioner

Versus

The State of Jharkhand through the Secretary, Urban Development and Housing Department & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE RAJESH SHANKAR

For the Petitioner :- Mr. Amritanshu Singh, Advocate

For the Resp. nos. 4 & 6 :- Mr. Arpan Mishra, Advocate

For the Resp. no. 7 :- Mr. Anil Kumar Sinha, Sr. Advocate

12/22.04.2021

The present case is taken up through video conferencing.

It has been informed to this Court that in view of the resolution as contained in Reference No. 1165-1201/2021 dated 18.04.2021 passed by the Jharkhand State Bar Council, the learned lawyers of this Court, District Courts, Sub-Divisional Courts, Tribunals and all other Courts in the State of Jharkhand will refrain themselves from all Court works for next seven days in the wake of second wave of Covid-19 pandemic.

No one appears on behalf of the parties.

Put up this case on 11.05.2021 under the heading "For Orders".

Till then, the interim order dated 21.09.2020 shall continue.

(Rajesh Shankar, J.)

Ritesh